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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH

ORIGINAL APPLICATION NO. 320 OF 2005
JODHPUR: THIS THE 13TH DAY OF SEPTEMBER, 2006

CORAM :

HON'BLE MR. J. K. KAUSHIK, JUDICIAL MEMBER
HON'BLE MR. J.P. SHUKLA, ADMINISTRATIVE MEMBER

Chandresh Kumar @ Chunni Lal S/o Shri Ratan Lal, by caste
Paliwal, aged about 36 years, resident of Village Kelva,
District Rajsamand at present working as E.D.M.C. At Kelwa,
District Rajsamand.

.....Applicant.

Mr. S. Saruparia, Advocate, present for the applicant.

Versus

1. Union of India through Secretary to the Government,
Ministry of Communication,
Department of Post and Telegraph,
Dak Bhawan, New Delhi.
2. The Senior Superintendent of Post Offices,
Udaipur Division, Udaipur.
3. The Superintendent of Post Offices,
Rajsamand.
4. The Inspector,
Sub Divisional Post Office,
District Rajsamand.

Mr. M. Godara, Adv. brief holder for Respondents.
Mr. Vineet Mathur, present,

ORDER

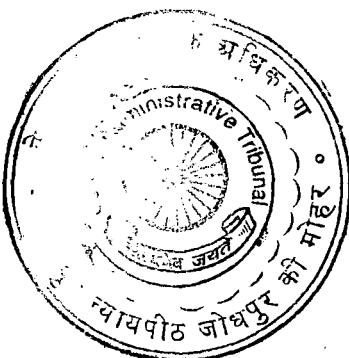
[PER J. K. KAUSHIK, JUDICIAL MEMBER]

Heard the learned counsel for both the parties.

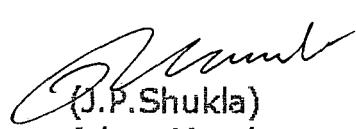
2. The learned counsel for the applicant has stated that applicant's case for grant of appointment on compassionate ground has been turned down and the same has been challenged before this Bench of the Tribunal in another

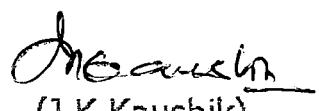


Original Application. The applicant approached this Bench of the Tribunal under a grave apprehension that respondents may unusually react and terminate the services of the applicant from the post of EDMC/GDS Mail Carrier. On the other hand, the learned counsel for the respondents has asserted that so far no order whatsoever has been passed in regard to the termination of the applicant. He has also submitted that due procedure shall be followed in case any action is necessitated in accordance with law and the Original Application is not only premature but is otherwise not maintainable, since no cause of action has arisen to the applicant. The learned counsel for the applicant does not seriously dispute the position rather, ^{feels} contended on the specific assertion of the learned counsel for the respondents.



3. In the result, the Original Application sans any merits as well as, it is premature and the same stands dismissed accordingly with no order as to costs.


 (J.P. Shukla)
 Admv. Member


 (J.K. Kaushik)
 Judl. Member

cart II and III destroyed
in my presence on 31/10/14
under the supervision of
section officer () as per
order dated 31/01/14....

Section officer (Record)

ABDUL
21/9/06